

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Civil Appellate Jurisdiction)

S.A. No. 141 of 2018

Dhirendra Kumar & Ors.

..... Appellants

Versus

Most. Samundari Kuer & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

For the Appellants : Mr. Nilesh Kumar, Advocate

For the Respondent :

05/Dated: 10/09/2020.

Heard, learned counsel, Mr. Nilesh Kumar on instruction of learned counsel for the appellants, Mr. Manoj Kr. No.2.

It appears that instant Second Appeal has been filed on 18.04.2018 and stamp reporter pointed out defect Nos.1 to 7 vide report dated 03.05.2018, which has not been complied with. Thus the appeal was listed before the Lawazima of Joint Registrar (Judicial) on 16.05.2018, but defects were not removed. Then it was again listed before the Lawazima of learned Registrar General on 13.11.2019 but defects have been not removed.

Learned counsel for the appellants has submitted that he shall remove the defects within a reasonable time.

Accordingly, this Court is inclined to extend the time as the country is passing through pandemic of Covid-19.

Learned counsel for the appellants is directed to remove the defects within a period of 30 days, after physical court starts, failing, which this appeal shall stand rejected without further reference to a Bench.

(Kailash Prasad Deo, J.)